

Underground extremists in North-Eastern Region

340. SHRI ROBIN KAKATI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the underground extremists in the North East recently are becoming more active, particularly in Nagaland, Manipur, Tripura and Mizoram; and

(b) if so, what are the details of the present law and order position in the above States and Union Territories and what steps Government have taken to control the activities of the underground extremists?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b) Barring a few sporadic raids indulged in by Naga undergrounds from their bases across the border, Nagaland has remained generally peaceful. In Manipur, the associations responsible for violent activities were declared unlawful under the Unlawful Activities (Prevention) Act, 1967, and security operations have been intensified since the middle of September 80. These have yielded good results and several top ranking extremists have been apprehended. Situation in Tripura which saw large scale violence in June 80 has also improved considerably. As regards Mizoram, talks with the MNF are continuing.

Border Security talks by Indian and Bangladesh Officers

341. SHRI ROBIN KAKATI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have deputed a Committee of high officials to visit the border areas between India and Bangladesh and to recommend further steps to be taken to strengthen the border security arrangements to stop influx of Bangladeshis into Assam; and

(b) whether the Committee has submitted any report and if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) Yes, Sir.

(b) The Committee is yet to submit its report.

Cases of property tax pending with MCD

342. SHRI LADLI MOHAN NIGAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a large number of cases under section 126 of the Delhi Municipal Corporation Act, 1957 for increase in property tax of house owners in South Zone and New Delhi South Zone of the Delhi Municipal Corporation are pending;

(b) if so, what are the details of the houses locality-wise which are pending in these two zones under the above section and for how many years each case is pending;

(c) whether it also a fact that delay in disposal of these cases will lead to the denial of benefits of the latest Supreme Court Judgement to the house owners concerned; and

(d) what is the number of cases that have been disposed of so far during the year 1981 ex-parte by the South Zone of the Municipal Corporation of Delhi and how much time will be taken in disposing of all the pending cases under section 126 of the Delhi Municipal Corporation Act by the two zones of the Corporation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b) Approximately 17,000 cases of assessment are pending under Section 126 of the Delhi Municipal Corporation Act, 1957 for South

Zone and New Delhi Zone of the Municipal Corporation of Delhi. The Municipal Corporation of Delhi has stated that compilation of locality-wise and year-wise information about each property covered by these 17,000 cases is a time consuming process as no such compilation has been made so far.

(c) No, Sir. The Corporation will decide all pending cases in accordance with law.

(d) The Municipal Corporation of Delhi has stated that 132 cases have been decided ex-parte during the current financial year. Time taken in disposing of cases depends upon the production of requisite documents and information by the assessesees. The Corporation has stated that all efforts are, however, made for expeditious disposal of cases.

Assessment of rateable value of properties in South Delhi

343. SHRI LADLI MOHAN NIGAM: Will the Minister of HOME AFFAIRS be pleased to refer to the reply to part (c) of the Unstarred Question 1639 given in the Rajya Sabha on the 7th May, 1981 and state:

(a) whether it is a fact that charges for copies of assessment orders are taken after the copies are ready;

(b) if so, whether any intimation is sent to the applicants concerned to collect copies of the assessment order after paying the specified amount of copying charges; and

(c) what are the particulars of house owners in South Zone, Green Park, New Delhi, who did not pay copying charges despite intimation to do so?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) to (c) No, Sir. Under instructions issued by the Commissioner, Municipal Corporation of Delhi, no

application for copies shall be entertained if it is not accompanied by the copying charges. The Municipal Corporation has intimated that in case where applications are received without necessary copying charges, the applicants are informed verbally at the time of submission of their applications to deposit the necessary charges. Applicants are further informed that they could collect copies of assessment orders after about a week of depositing the copying charges.

The Municipal Corporation is not required to maintain a record of applications in respect of which copying charges have not been paid.

Cases of Sub-Division of property pending with MCD

344. SHRI LADLI MOHAN NIGAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that some cases of sub-division of property are pending, acceptance of the Delhi Municipal Corporation in their South Zone in Green Park, New Delhi for a very long time;

(b) if so, what are the details of the properties concerned and for how many years each such case is pending;

(c) whether it is also a fact that delay in the disposal of these sub-division cases will deprive the house owners concerned of house tax benefits; and

(d) how much time Corporation authorities propose to take to clear these cases pending with them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) to (d) The Municipal Corporation of Delhi has intimated that information is being collected. On receipt it will be laid on the Table of the House